is such as the hon. Minister has explained just

SHRI A. C. GUHA: The hon. Membei wanted to know whether the response bility for this irregularity has been fixed, and he also wanted to know as to who committed this mistake actually, and why. So, all that is under investigation.

SHRI H. C. MATHUR: Am I to understand that the hon. Minister feels that nobody but a clerk is responsible? If I follow correctly the answer given by him, he says that it is only a clerical mistake. Am I to understand that the enquiry is now confined only to fixing the responsibility on two or three clerks?

SHRI A. C. GUHA: By clerical mistake I did not mean any particular category of clerks. Except a few gazetted officers, I think, most of them could be classified as clerks. And I cannot prejudge the results of this enquiry. I cannot say who was particularly responsible for this mistake. But anyhow, I can assure this House that there was nothing serious to be worried about

SHRI H. C. DASAPPA: May I know, Sir, whether this sum of Rs. 75 lakhs falls under one item, or it is a total of a series of items?

SHRI A. C. GUHA: It is not Rs. 75 lakhs. It is Rs. 72 lakhs. This is the payment in respect of three years.

SHRI H. C. DASAPPA: Under how many

SHRI A. C. GUHA: There might have been quite a number of items, but this was the sum total which was adjusted, and which was sent for payment under one order. And so it was under one entry.

SHRI BHUPESH GUPTA: May I know, Sir, who finally signed that order?

(No reply.)

SHRI V. K. DHAGE: Is it the case of the Government, Sir, that when

there are serious mistakes of this type, they are not detected in the Controller's office

to Questions

SHRI A. C. GUHA: That office also is an audit office. So it has been detected anvwav

MR. CHAIRMAN: Questions are over.

WRITTEN ANSWERS TO QUESTIONS

ALL INDIA SERVICES

- *481. DR. RAGHU VIRA: Will the Minister for HOME AFFAIRS be pleased to state:
- (a) the names of the specialised pro fessions, if any, which have made for instituting representations India Services; and
- (b) whether the proposal involves the laying down of a common syllabus for all the universities and institutions giving instruction and training in these professions?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) No such representation has been received.

(b) Does not arise.

मृत एवं अपाहिच सिपाहियां के परिवारों को

*४८६. श्रीमती सावित्री निगम : क्या प्रतिरज्ञा मंत्री यह बताने की क्या करींगे कि:

- (क) कितने मृत अथवा अपाद्विज भारतीय सिपादियों के परिवारों को इस समय पेंशने मिल रही हैं:
- (ख) बच्चों की शिक्षा के लिए, प्रति बच्चे के हिसाव से, कितना रुपया उनको सालाना दिया जाता हैं:
- (ग) क्या इन सिपाहियों के बच्चों के लिए कोर्ड खास स्कूल या बोर्डिंग-हाउस हैं और क्या सशस्त्र बल में भर्ती के मामले में इन बच्चों को कोई अधिमान दिया जाता हैं; आँर